

**GOVERNMENT OF INDIA  
MINISTRY OF COOPERATION  
LOK SABHA  
UNSTARRED QUESTION NO 2467  
TO BE ANSWERED ON 03<sup>RD</sup> AUGUST 2021**

**CONTROL OF CO-OPERATIVE SECTOR**

2467: SHRI KODIKUNNIL SURESH

Will the Minister of COOPERATION (सहकारिता मंत्री) be pleased to state:

- (a) whether the Government has decided to take Partial control of Medical Colleges and Banks, which are working under Co-operative sector in the Country;
- (b) if so, the details thereof and the reason therefor;
- (c) whether the Government has monitored and implemented guidelines for recruitment and transaction of the Kerala Bank, that was formed post- merger of all co-operative banks in Kerala;
- (d) if so, the details thereof and action taken by the Government in this regard;
- (e) whether the Government is aware that Kerala Bank is working under the RBI guidelines; and
- (f) if so, the details thereof and steps taken by the Government in this regard?

**ANSWER**

MINISTER OF COOPERATION सहकारिता मंत्री (SHRI AMIT SHAH)

(a) & (b) No Sir.

(c) & (d) RBI has permitted and monitored the amalgamation process between 13 District Central Cooperative Banks (DCCBs) and the Kerala State Cooperative Bank (KStCB) through NABARD. An MOU was executed between Government of Kerala (GoK) and Kerala State Cooperative Bank / DCCBs covering the issues of Governance structure, Management, Manpower / HR issues, and amicable solution for transfer of assets and liabilities of each bank to KStCB. Government of Kerala is in the process of finalizing Recruitment Rules for the amalgamated entity.

(e) & (f) Yes Sir. The Kerala State Cooperative Bank is supervised by NABARD under Section 35(6) of Banking Regulation (BR) Act, 1949 and is regulated by Reserve Bank of India under the BR Act 1949.

\*\*\*\*\*